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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR

ORIGINAL APPLICATION NO. 276/2010

Date of order: 02.09.2011

CORAM:

HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER

M.K.Panwar S/o Shri Mool Chand aged 58 years, Technician/H,
Heavy Water Plant (Kota), Anushakti, District Chittorgarh, R/o H-
20, Heavy Water Colony, Bhabha Nagar, Rawatbhata, District
Chittorgarh.

.....Applicant

By Mr. Vijay Mehta, Advocate.

VERSUS

- 1- Union of India through the Secretary to Government of India,
Ministry of Atomic Energy, 4th Floor, Anushakti Bhawan, CS
Nagar, Mumbai.
- 2- General Manager, Heavy Water Plant (Kota), Anushakti
District Chittorgarh.
- 3- Administrative Officer-III, Heavy Water Plant (Kota), Anushakti,
District Chittorgarh.

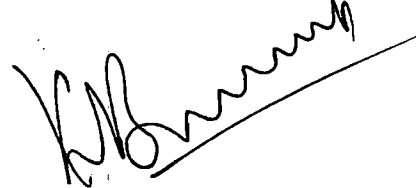
... Respondents.

By Mr. Ankur Mathur brief holder for Mr. Vineet
Mathur, Advocate.

ORDER (Oral)
(Per Dr. K.B. Suresh, Judicial Member)

Heard both Counsels.

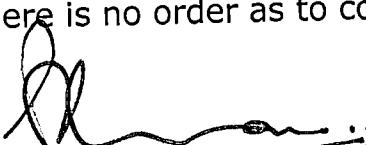
2. The applicant is eligible for a full fare paid economy class air ticket(s) while on LTC. He seems to have benefited the Government by traveling through apex fares (or in LTC ~~AC~~ ⁸⁰ class) AC. which vary from minute to minute, and therefore cannot be called as fixed for anybody at a particular time. Having benefited the Government he claimed the actual fare, being what he spent and



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returned the balance amount. It is contended that for his extreme honesty now he is being prejudiced. Once the P&AO had taken a misleading view citing statutory guidelines with respect to the fact that he ought to have taken the advance amount so as to avail LTC which is required and he should have taken advance as per apex fare which is fluctuating minute by minute. It is not possible. Needlessly a dispute has been created by an official who had been trying to read in between the lines and for what purpose it is not clear. The Accounting watch dogs are not appointed for the purpose of ^{thinking} ~~irrationally~~ or illogically. The impugned order is the result of such irrational or illogical view and against the settled administrative law. Therefore, the impugned order is hereby quashed and the respondents are directed to settle the LTC claim of the applicant immediately and they are directed not to recover any amount whatsoever as per the impugned orders at Annex. A/1 and A/2 from him and if any amount has been realized, the same shall be refunded to the applicant within a period of one month from the date of receipt of a copy of this order.

3. There is no order as to costs.


(Sudhir Kumar)
Administrative Member


(Dr. K.B. Suresh)
Judicial Member